

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1324 of 1996

Allahabad this the 14th day of May, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Naney Lal, Son of Mahabir, resident of village-Basdila, Post Ghoradih(Karchana), Allahabad.

By Advocates Shri C.P. Gupta  
Shri Anand Kumar

Versus

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Allahabad.
3. Senior Divisional Engineer(III), Northern Railway, Allahabad.

By Advocates Shri Mohd. Musuf,  
Shri Prashant Mathur.

O\_R\_D\_E\_R ( Oral )

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

As per applicant's case he worked for total number of 206 days during the period from 06.12.1978 to 05.8.1979 and thereafter he was disengaged and not engaged again. The applicant moved several representations, but of no avail, hence he has come through this O.A. seeking relief to the effect that the respondents be directed to re-engage the applicant as casual labour with temporary

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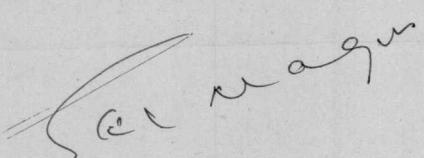
status and also to appoint him as Safaiwala against the vacant post in Allahabad division on the strength of letter of D.R.M. Allahabad dated 28.7.1996.

2. The respondents have contested the case, filed counter-reply to the effect that the applicant's name does not find place in Live Casual Labour Register because he ~~never~~ <sup>has h/s</sup> worked for <sup>total period of</sup> 120 days.

3. Heard counsel for the parties and perused the record.

4. It is own case of the applicant that he ~~has~~ never engaged after 05.8.1979. The applicant also could not bring on record that he made any representation in response to notification inviting application from casual labour who worked upto 1981 and were not on roll.

5. With the position as above and as against the fact that it was only in the year 1990 that the applicant moved a representation, the case is grossly barred by period of limitation and, therefore, deserves to be dismissed. The O.A. is dismissed accordingly. No cost.

  
Member (J)

/M.M./